9-8-87

OA-463/89 8PM 2 AVIT

Mr. B. Cropakennar fon applicant

Issue notice to trespondents for admissions returnable on 25.8.89 with the directions that They may also bring the relevent documents regarding the interview and considerations of the applicant in any of the class III Posts in respect of appointment of physically handicapped persons.

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9.8-81

SPM & ND

B. Gopakumar for the applicant T A Rajan for respondents

We have heard the argument of the learned counsel for the applicant as also of the respondents who was good enough to place before us the list of selected handicapped persons for the year 1988. The learned counsel for the respondents stated after consulting the various documents that, for 78 vacancies in the quota for physically handicapped persons, the applicant was ranked at position 103 and therefore he could not be given appointment. We have seen the

papers and found that all the 78 persons have been found physically handicapped. For the year 1987, the applicant's name had not been sponsored by the Employment Exchange. As regards the year 1986, the applicant's case was propert by this Tribunal in the judgment dated 11.2.87 at Annexure-I. As such, we cannot go beyond 1986. Considering the circumstances and facts of the case, we see no merit in the application and reject the same. The applicant should have avail of the chances in the next and future years and the respondents should consider his case also in accordance with law.

25.8.89